

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21131/2023

(Arising out of impugned final judgment and order dated 21-07-2023 in EN No. 212/2021 passed by the District Judge (Commercial Courts)-5, South East District, Saket Courts, New Delhi)

M/S SUNDARAM FINANCE LTD.

Petitioner(s)

VERSUS

RAM KUMAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.192976/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 27-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s)

Mr. Gurukrishna Kumar, Sr. Adv.
Mr. Vishwaditya Sharma, Adv.
Mr. Balaji Srinivasan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing a certified
copy of the impugned judgment is allowed.

Issue notice.

To be heard along with SLP(Civil)No.9462 of 2022.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER